

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 80 OF 2016

Dated: 19th January, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

Bangalore Electricity Supply Co. Ltd. ...Appellant(s)

Vs.

Karnataka Electricity Regulatory Commission ...Respondent(s)

Counsel for the Appellant(s) : -

Counsel for the Respondent(s) : Mr. Anand K. Ganesan for R.1

ORDER

Learned counsel for the respondent seeks four weeks time to file reply. He may file the same on or before 17.02.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 06.03.2017 after serving copy on the other side.

List these matters on **14.03.2017.**

**(I. J. Kapoor)
Technical Member**

ts/sh

**(Justice Ranjana P. Desai)
Chairperson**